

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3694  
ANSWERED ON:16.12.2011  
PURCHASE OF EQUIPMENTS FOR SPORTS INJURY CENTRE  
Upadhyay Seema

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether award of contract to a company on higher rates in purchase of equipments in sports injury centre in Safdarjung Hospital, New Delhi has come to the notice of the Government;
- (b) if so, the details thereof;
- (c) the number of complaints received by the Government in this regard and the action taken by the Government thereon; and
- (d) the steps taken/proposed to be taken by the Government to prevent such frauds in the hospitals in the country?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): As far as procurement of equipments in Sports Injury Centre is concerned, all equipments have been procured through Advertised Tender Enquiry as per GFR 150. The Technical Bids received against the referred Tender were evaluated by the Technical Evaluation Committee of Sports Injury Centre, which included outside Experts also, from the same specialty. The contracts of all the equipments procured are awarded after obtaining approval from Joint Purchase Committee (JPC) and the competent authority.

However, one complaint against a doctor of the Sports Injury Centre (SIC) has been received in this Ministry from Central Vigilance Commission. Action as per extant procedures has already been initiated.